

[English]

Foreign fishing vessels in Indian Waters

493. SHRI SYED SHAHABUDDIN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government propose to review and amend the policy regarding the operation of foreign fishing vessels in the Indian waters on charter by Indian companies;

(b) the number of applications for such charter received during 1991-92 and during April-September, 1992 separately;

(c) the number of such applications granted with the name of the licencee;

(d) whether it is proposed to introduce joint collaboration between Indian and foreign companies for exploitation of the living resources of the sea in the Indian waters; and

(e) the number of foreign fishing vessels apprehended in the Indian waters during the year 1991-92 while fishing without licence and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHARGOMANGO): (a) to (c). The overall policy regarding the operation of foreign fishing vessels in Indian Exclusive Economic Zone as per the Charter policy announced in 1989 is under reviews. No application have, however, been received for grant of Letters of Intent under Charter Policy during 1991-92 and during April-September, 1992.

(d) The Government have announced a new policy on deep sea fishing in 1991, which involves (i) Leasing, (ii) Test

Fishing and (iii) Joint Ventures between Indian and foreign companies for fishing, processing and marketing. As a result of endeavour

made under this policy, the Government have already cleared 24 proposals of Test Fishing /Leasing / Joint Ventures with an expected investment of over Rs. 1200 crores.

(e) 36 foreign fishing vessels were apprehended and handed over to the police by the Coast Guard for legal action, between 1st April, 1991 to 31st March, 1992.

Pensions of Bharat Petroleum Corporation Limited

494. SHRI P.C. THOMAS: will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any proposals from Bharat Petroleum Corporation Limited recommending improvements/increase in pensions to Bharat Petroleum Pensioners who were originally in the service of Burman-shell and on nationalisation were taken over by Bharat Petroleum Corporation Limited;

(b) if so, the reaction of the Government thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) (a) Yes, Sir.

(b) The proposal is under consideration of the Government.

Allotment of Flats to Widows

495. SHRIMATI SURYA KANTA PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of cases pending in DDA

regarding allotment of flats to widows under 2 1/2% reservation for them; and

(b) the steps being taken to clear the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPEMENT (SHRI M. ARUNACHALAM) (a) DDA reports that there is a quota of 21/2% for out of turn allotment of DDA flats which includes young and recent widows. 579 applications received from widow are pending with DDA as on 20.11.92.

(b) Subject to the overall ceiling of 2 1/2% for out of turn allotments, widows can be accommodated depending on seniority of application and degree of need.

Horticultural Development in Kerala

496. SHRI THAYIL JOHN ANJALOSE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have drawn up a plan for development of horticulture in Kerala;

(b) if so, the details thereof;

(c) the time by which it is likely to be implemented in the State; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). An integrated project for development of horticulture in Kerala with the assistance from EEC has been sanctioned recently. The project will be implemented at a cost of 35.727 million ECUs (Rs. 139 crores approximately, at the present rate of exchange). Out of this 76.7% will be borne by

the EEC, 21.9% by Government of Kerala and 1.4% by private founders. The project which has been launched in the year 1992 will be completed within a period of six years. It is proposed to link market centres and production areas with processing units wherever feasible. It will mainly cover horticultural produce like vegetables, mango, pineapple and banana.

(d) Does not arise.

Ashram Schools

497. KUMARI FRIDA TOPNO: Will the Minister of WELFARE be pleased to state:

(a) the number of Kanyashram, se-bashram and Ashram schools set up in the scheduled districts of Orissa during each of the last three years;

(b) whether the Government have also upgraded some of those schools;

(c) whether the Government are aware of the dilapidated conditions of most of the school buildings in Orissa and particularly Sundargarh District; and

(d) if so, the steps taken to repair those school buildings?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) to (d). Information is being collected and will be placed on the Table of the House.

Exploration of Oil in the Kerala Coast

498. SHRI A. CHARLES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any exploration has been conducted to find out oil in the Kerala coast during the last three years; and